

(c) and (d) In the 43rd Session of Indian Labour Conference held during 23-24 November, 2010 several recommendations were made these include, statutory fixation of National Floor Level Minimum Wage, strengthening social dialogue, strict implementation of labour laws, devising broad based social security, strengthening of labour enforcement machinery, amendments in the Contract Labour (Regulation and Abolition) Act, 1970, payment of minimum wages to MGNREGA workers, and various measures for promoting skill development and training etc.

#### **Unorganised workers covered under RSBY**

3841. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the State-wise details of unorganised workers in the country who have already been covered by Rastriya Swasthya Bima Yojana (RSBY) and what is the contribution of Central Government, State Government and workers;

(b) whether construction workers, forest workers, rag pickers, street vendors, rickshaw pullers, head loaders, home based workers, servant employed for the house hold works, agricultural workers, MNREGA workers, shops and commercial establishment workers are included in this scheme;

(c) whether it is a fact that some hospitals are not entertaining the Rastriya Swasthya Bima Yojana Card; and

(d) if so, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) State-wise number of Below Poverty Line (BPL) families in unorganized sector covered under Rashtriya Swasthya Bima Yojana (RSBY) is given in the Statement (See below). The premium under RSBY is shared in the ratio of 75:25 between Central and State Government. In case of States of North East region and Jammu and Kashmir, the ratio is 90:10. The workers have to pay Rs. 30 as Registration/Renewal fee.

The scheme has been extended to building and other construction workers registered with Welfare Boards constituted under the Building and other Construction Workers (Regulation of Employment and Condition of Service) Act, 1996, street vendors, beedi workers, MGNREGA beneficiaries who have worked for more than 15 days during the preceding financial year and domestic workers.

(c) and (d) The beneficiary having smart card is entitled to benefits under the scheme at empanelled hospitals.

**Statement**

*State-wise details of unorganised workers under RSBY*

Sl. No.	Name of the State and Union Territories	Number of smart cards issued as on 31.08.2011
1.	Arunachal Pradesh	33,851
2.	Assam	2,04,548
3.	Bihar	58,18,191
4.	Chandigarh	4,913
5.	Chhattisgarh	15,23,833
6.	Delhi	1,44,518
7.	Goa	0
8.	Gujarat	18,20,241
9.	Haryana	6,15,364
10.	Himachal Pradesh	2,37,946
11.	Jharkhand	14,12,081
12.	Karnataka	1,57,405
13.	Kerala	17,48,471
14.	Maharashtra	17,96,515
15.	Manipur	18,259
16.	Meghalaya	61,947
17.	Mizoram	19,670
18.	Nagaland	78,154
19.	Orissa	4,17,285
20.	Punjab	2,20,316
21.	Tamil Nadu	0
22.	Tripura	2,58,402
23.	Uttar Pradesh	35,40,941
24.	Uttarakhand	3,26,568
25.	West Bengal	38,04,791
TOTAL		2,42,64,210